

followed in the past. When any privilege issue concerning a newspaper is raised, the practice that we have followed so far is that, after it is allowed to be raised here, we write to the Editor concerned asking for his explanation and then take up the matter.

SHRI SURENDRANATH DWIVEDI :

You could do that after receiving the notice. What is the use of bringing it before the House now ?

MR. DEPUTY-SPEAKER : You may see the past cases. Every time when such a notice is issued and we think that there is a *prima facie* case, we get the explanation from the Editor. That is the practice that we have followed. He has been permitted to raise it. Now we will address a communication to the Editor and after receiving his explanation, the matter will be taken up.

Mr. Masani.

SHRI M. R. MASANI : The hon. Member, Mr. Tanneti Viswanatham, has been very fair to me in exonerating me from sharing any of the odium of whatever was said in the *Hindustan Times*, which I do not recollect having read. In fairness to the paper also I have to point out what I said in this House. I do not want to shelter behind the generosity of the hon. Member. I said two separate things at two separate stages. When the Bill was being opposed by me, I said, and he rightly quoted :

"When the Supreme Court moved in and defended the privileges of the House, she now tries to face the Supreme Court with a *fait accompli*."

It is quite true that at that point I did not reflect at all on your conduct in waiving the Rules contrary to our point of order. But when I raised the point of order, I ended my remarks then by saying—I want to be fair to the newspaper, because the freedom of the Press is as important as the privileges of the Members of Parliament. (*Interruptions*). I said :

"Let me say that if you do not do that..."

That is stand by the Rules.

"... I will have to come to the painful conclusion that you are failing in your duty."

I stand by every word of it. The paper presumably had both these things in mind when it made the comment. It was a fair comment.

MR. DEPUTY-SPEAKER : Please resume your seat. If papers are allowed to pass such remarks, the House cannot function. (*Interruptions*). I do not want to disclose it, because it is a sort of friendly conversation. If I disclose certain thing it will put to shame some Member. I do not want to disclose it here. This is being done in a friendly manner. But if somebody were to threaten me that I should not exercise my discretion this way or that way, I take very serious exception to it. Now please resume your seat.

14.52 hrs.

PAPERS LAID ON THE TABLE

STATEMENT OF ASSETS AND LIABILITIES OF DELHI FINANCIAL CORPORATION ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to lay on the Table—

- (1) A copy of the statement (Hindi and English versions) of Assets and Liabilities of the Delhi Financial Corporation, New Delhi, as at the close of the financial year ending 31st. March, 1968, together with a profit and loss account, the auditor's report and a report of the working of the said Corporation, published in Notification No. F. 7 (17)/68-Ind/Fin. (G) in Delhi Gazette, dated the 23rd January, 1969, under sub-section (3) of section 38 of the State Financial Corporations Act, 1951. [*Placed in Library. See No LT-1375/69.*]
- (2) A copy of Notification No. G. S. R. 1552-1553 (Hindi and English versions) published in Gazette of India dated the 30th June, 1969 issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964 regarding giving effect to Agreement between the Government of

[Shri P. C. Sethi]

India and the Government of the Republic of Lebanon for the avoidance of double taxation of income of enterprises operating aircraft. [Placed in Library. See No. LT—1376/69.]

(3) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968 :—

(i) The Gold Control (Identification of Customers) Rules, 1969, Published in Notification No. S. O. 2705 in Gazette of India, dated the 3rd July, 1969.

(ii) The Gold Control (Licensing of Dealers) Rules, 1969, published in Notification No. S. O. 2706 in Gazette of India, dated the 3rd July, 1969. [Placed in Library. See No. LT—1377/69.]

(4) A copy of the Central Excise (Tenth Amendment) Rules, 1969, published in Notification No. G. S. R. 1723 in Gazette of India, dated the 14th July, 1969, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See LT No. 1378/69.]

(5) A copy of the Additional Duty Rules, 1969, published in Notification No. G. S. R. 1598 in Gazette of India, dated the 2nd July, 1969 under section 11A of the Indian Tariff Act, 1934. [Placed in Library. See No. LT—1379/69.]

(6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

(i) G. S. R. 1355 (English version) and G. S. R. 1336 (Hindi version) published in Gazette of India, dated the 7th June, 1969 together with an explanatory memorandum.

(ii) G. S. R. 1361 published in Gazette of India, dated the 9th June, 1969 together with an explanatory memorandum.

(iii) G. S. R. 1457 (English version) and G. S. R. 1458 (Hindi version) published in Gazette of India, dated the 21st June, 1969 together with an explanatory memorandum.

(iv) The Project Imports (Registration of Contract) Amendment Regulations, 1969, published in Notification No. G. S. R. 1587 (English version) and G. S. R. 1588 (Hindi version) in Gazette of India, dated the 5th July, 1969, together with an explanatory memorandum.

(v) G. S. R. 1628 published in Gazette of India, dated the 8th July, 1968 together with an explanatory memorandum.

(vi) G. S. R. 1609 (English version) and G. S. R. 1610 (Hindi version) published in Gazette of India, dated the 12th July, 1969 together with an explanatory memorandum. [Placed in Library. See No. LT—1380/69.]—

(7) A copy each of the following Notifications issued under the Central Excise Rules, 1944 :—

(i) G. S. R. 1272 (Hindi version) published in Gazette of India; dated the 3rd May, 1969 together with an explanatory memorandum.

(ii) G. S. R. 1340 (English version) and G. S. R. 1341 (Hindi version) published in Gazette of India, dated the 31st May, 1969 together with an explanatory memorandum.

(iii) G. S. R. 1541 (English version) and G. S. R. 1542 (Hindi version) published in Gazette of India, dated the 28th June, 1969 together with an explanatory memorandum.

(iv) G. S. R. 1583 (English version) and G. S. R. 1584 (Hindi version) published in Gazette of India dated the 5th July, 1969 together with an explanatory memorandum. [Placed in Library. See No. LT—1381/69.]

14.54 hrs.

QUESTION OF PRIVILEGE AGAINST
"THE HINDUSTAN TIMES"—Contd.

SHRI P. VENKATASUBBAIAH
(Nandyal) : Consciously or unconsciously you have given such an information to this